

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.190/2009
Dated the 26th day of March, 2009.

CORAM:

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

- 1 S Ramesh, Staff No.8433003,
Telecom Mechanic, Office of the DE,
Kaithamukku Telephone Exchange,
Kaithamukku, Thiruvananthapuram
- 2 S Rajendraprasad, Telecom Mechanic,
Office of the DE,
Kaithamukku Telephone Exchange,
Kaithamukku, Thiruvananthapuram
- 3 C Muthuswamy Chettiar
Phone Mechanic (Wireman),
BSNL, Thiruvananthapuram

By Advocate Mr Vishnu S Chempazhanthiyil

VS

- 1 The Principal General Mangaer,
BSNL Bhavan, Uppalam Road,
Thiruvananthapuram
- 2 Bharat Sanchar Nigam Limited, represented
By its Manging Director,
Sanchar Bhavan, New Delhi ... Respondents

By Advocate Mr N Nagaresh

This application having been heard on 26.03.2009 the Tribunal on the same day delivered the following

(ORDER)

HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

1 This is a joint application filed by three applicants stated to be

similarly placed. They have sought a relief to direct the respondents to consider the issue of stepping up of their pay on par with their juniors as pointed out in Annexure A-8 representation. They have also sought a relief to direct the respondents to grant protection of pay with respect to the pay the applicants were drawing as AC Mechanics in the erstwhile AC Maintenance Centre. It is seen from the Annexure A-9 and A-9(a) impugned letters addressed to the first two applicants, the respondents have considered one of the issues therein namely, regularisation as TSM. As regards the other issue regarding stepping up of pay was concerned, they were asked to submit a separate request. Admittedly, the applicants have not made any subsequent request as directed by the Respondents. As per the Section 20 of the Central Administrative Tribunal Act, 1985 the respondents have to consider the representation first. Only if the applicants are still aggrieved, they can approach this Tribunal.

2 We therefore, dismiss this application as premature with the liberty to the applicants to make appropriate representations as stated in Annexure A-9 and A-9(a) letters. If any such representations are made, the respondents shall consider them in accordance with the rules, within a period of three months and pass a reasoned and speaking order. There shall be no orders as to costs.



K NOORJEHAN
ADMINISTRATIVE MEMBER



GEORGE PARACKEN
JUDICIAL MEMBER

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